

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

In the matter of :
State Bank of India
Vs.
Namdhari Food International (P) Ltd

IB-189/ND/2017

...PETITIONER

.. RESPONDENT

SECTION

Under Section 7 of IBC Code, 2016

Order delivered on 07.8.2018

Coram :

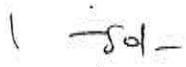
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

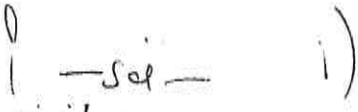
For the Petitioner/Op. Creditor: -
For the Respondent/Corporate Debtor :
For the Intervener : -

ORDER

In relation to CA No.143/C-III/ND/2018, heard the submissions of Learned Counsel for the Resolution Professional (R.P) in relation to approval of Resolution Plan.

For the arguments of the Objector/Operational Creditor, post the matter on 08.8.2018.


(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit